

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) and (b) Proposals for setting up of SEZs are considered as per the provisions of SEZ Act, 2005 and Rules framed thereunder. Necessary amendments are made in the SEZ Rules, 2006, from time to time for Speedy approval and implementation of the SEZ, projects.

(c) to (e) Land is a State subject. Land for SEZs is procured as per the policy and procedures of the respective State Governments. As per the current policy, the Board of Approval does not approve any SEZs, where the State Governments have carried out or propose to carry out; compulsory acquisition of land for such SEZs after 5th April, 2007.

Crisis in industrial sector due to inflation

†180. SHRI RAGHUNANDAN SHARMA: Will the Minister of COMMERCE AND INDUSTRY be please to state:

- (a) whether it is a fact that industrial sector is facing crisis due to increasing inflation; and
- (b) if so, the details and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) and (b) As per the Index of Industrial Production, overall industries growth increased from 2.8% in 2008-09 to 10.5% in 2009-10. In the current year during April-August, 2009, industrial growth at 10.6% is significantly higher than the growth of 5.9% during the same period of the previous year. The available information, therefore, do not suggest any crisis in industrial sector.

Schemes to boost commerce and industry

†181. SHRI RAGHUNANDAN SHARMA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the details of the schemes that are operational to boost the Commerce and Industry in different parts of the country;
- (b) whether all these schemes are running behind schedule;

†Original notice of the question was received in Hindi.

(c) if so, the details thereof; and

(d) the details of the efforts made by Government to run the schemes on time?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) to (d) The information is being collected and will be laid on the Table of the House.

New policy on FDI in multi-brand retail sector

182. SHRIMATI SHOBHANA BHARTIA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Central Government has decided to introduce a new policy on Foreign Direct Investment in the multibrand retail sector;

(b) if so, the details thereof;

(c) whether there is wide resentment and protest on FDI in the multi-brand retail sector;

(d) if so, whether the views of domestic manufacturers would be considered before bringing in any new policy on FDI in the multi-brand retail sector; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) to (e) The existing policy allows for 51% FDI in only single brand retail subject to specified conditions. The further liberalization of this policy has been under consideration of the Government. Towards this end, the Department of Industrial Policy and Promotion has released a Discussion Paper on the subject of 'Foreign Direct Investment in Multi-Brand Retail Trading', with the aim of generating informed discussion on the subject and obtaining the views and comments of various stakeholders. The impact on small traders, the possible strategy to protect interests of small traders in the unorganized sector and the likely impact on the capacity building of storage of food grains, fruits and vegetables etc. have also been examined in the discussion paper. The discussion paper is available in the public domain. The comments received